

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:24
ANSWERED ON:26.02.2002
COMMERCIAL USE OF HOUSES IN DDA COLONIES
RAMSINH PATALIYABHAI RATHWA

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether houses in the residential colonies of D.D.A. are being used for commercial purposes;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government have investigated the matter and found the involvement of any D.D.A. officials in this unauthorised activity; and
- (d) if so, the details in this regard?

Answer

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA)

(a)&(b): Yes, Sir. Delhi Development Authority (DDA) has reported that some premises in residential colonies of DDA are being used for shops, nursing homes and other commercial purposes. Regular surveys are conducted to detect misuses in the residential houses/flats and whenever misuse is detected, necessary action for prosecution/cancellation of allotment is initiated. Banks, nursing homes/guest houses are allowed in the residential areas subject to certain conditions in terms of notification issued by this Ministry in July, 1995.

(c)&(d): DDA has reported that during 2001-2002 some cases of misuse of residential properties for non-conforming purposes were investigated by their Enforcement Department and they have booked the defaulters by lodging FIR as per rules and initiated action to launch prosecution in the courts. No case of involvement of any officer/employee of DDA in the unauthorised activity was noticed.